

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 128450/2018, in Petition(s) for Special Leave to Appeal
(Crl.) No(s). 11058/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 2923/1982 passed by the High Court Of Judicature At Allahabad)

VEEREY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 05-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Yagyawalkya Singh, Adv.
Mr. Patiraj Yadav, Adv.
Mr. Sharad Chauhan, Adv.
Ms. Varnita Rastogi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter after two weeks.

In the meanwhile, learned counsel for the petitioners is permitted to serve the Standing Counsel for the State.

(GEETA AHUJA)
COURT MASTER (SH)

(KAILASH CHANDER)
ASSISTANT REGISTRAR